

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the **06th** Day of **January**, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Original Application No.330/00009/2021

Ashaa Srivastava PRT, a/a 58 Years Kendriya Vidyalaya, North Eastern Railway (NER), Bareilly.

..... **Applicant**

By Advocate: Shri S.K. Singh Vashisth

Versus

1. The Union of India through the Commissioner/additional Commissioner, Kendray Vidyalaya Sangathan, 18 Institutional Areas Shaheed Jit Singh Marg New Delhi 110001.
2. The Joint/Additional Commissioner, Kendray Vidyalaya Sangathan, 18 Institutional Area Shaheed Jit Singh Marg, New Delhi 110001.
3. The Principal K.V. NER, Bareilly.

..... **Respondents**

By Advocate: Shri N.P. Singh

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

We have joined this Division Bench online through video conferencing.

2. Shri S.K. Singh Vashisth, learned counsel for the applicant is present in Court. Shri N.P. Singh, learned counsel for the respondents is present online through video conferencing, on advance notice.

3. At the very outset learned counsel for the applicant submitted that a representation of the applicant dated 23.12.2019 (Annexure A-3 Page 10 of the OA) is pending for consideration before the respondent No.1 and the applicant will be satisfied at this stage, if a direction is issued to the respondent No.1 or the respondent, who is competent authority to decide it by a reasoned and speaking order in a time bound manner.

4. Learned counsel for the respondents has no objection against the aforesaid limited and innocuous prayer made by learned counsel for the applicant.

5. Having heard learned counsel for the parties and having perused the record available with us in PDF, it appears that no fruitful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with the direction to the respondent No.1 or the respondent, who is competent authority to consider and decide the representation of the applicant dated 23.12.2019 (copy whereof has been filed as Annexure A-3 page 10 of the OA) by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

6. With the aforesaid direction, the OA is finally disposed of at the admission stage.

7. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

8. There shall be no order as to costs.

Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order during video conferencing.

(Devendra Chaudhry) Member (A) **(Justice Vijay Lakshmi)** Member (J)

Sushil